

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 132**  
**(IB)-67(PB)/2019**

**IN THE MATTER OF:**

Mohit Kumar Arora ..... Applicant/petitioner  
Vs.  
M/s. MVL Ltd. .... Respondent  
**Order under Section 7 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 25.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):- Mr. Nakul Mohta, Ms. Misha Rohtagi,  
Mr. Johnson Subba, Advs.  
For the respondent Ms. Suhani Dhingra, Adv. for ex.-mang.

**ORDER**

Notices of the petition issued and the service was effected as per order dated 19.02.2019. The Official Liquidator stands served. However no one has put in appearance for the Official Liquidator. On behalf of the ex.-director some arguments have been advanced.

Arguments heard. Order reserved.

Sd/-  
(M.M.KUMAR)  
PRESIDENT

Sd/-  
(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)